CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH CHANDIGARH

O.A. No.060/01031/2014

Decided on: 18.11.2014

Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)

Hon'ble Mr. Uday Kumar Varma, Member (A)

MES No. 312489 Mahavir Parshad, Retd as PS, O/o Chief Engineer, Western Command, Chandimandir distt. Panchkula (Haryana) now presently residing at H. NO. 878 Sector 70 Mohali.

.....Applicant

Versus

- 1. Union of India through Engineer in Chief, Ministry of Defence, Army HQ, New Delhi.
- 2. The Chief Engineer, Western Command, Chandimandir. Distt. Panchkula.
- 3. Controller of Defence Accounts (P) Dropti Ghat, Allahabad.
- 4. Principal Controller of Defence Accounts, Western Command, Sector 9, Chandigarh.

.....Respondents

Present:

Mr. Shailendra Sharma, counsel for the applicant

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

- By way of the present O.A., the applicant has sought issuance of a direction to the respondents to step up his pay at par with his junior, re-fix the pension and grant all the consequential benefits.
- 2. On the commencement of hearing, learned counsel for the applicant submitted that the applicant has already preferred a

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representation dated 20.02.2014 to the respondents for redressal of his grievance, which is still pending consideration at their hands. He submits that the applicant would be satisfied if the O.A is disposed of with a direction to the respondents to consider his representation in accordance with law and take a view thereon within a stipulated period.

- 3. In view of the limited prayer of the applicant and for the order which we propose to pass, there is no need to issue notice to the respondents and call for their reply. Moreover, the respondents would not be prejudiced by non-issuance of notice as they have not yet taken a view on the representation filed by the applicant, which they are bound to do in terms of Section 20 of the Administrative Tribunal, Act, 1985...
- 4. Accordingly, the O.A. is disposed of, without going into the merits of the case, with a direction to the respondents to consider the representation (Annexure A-2) filed by the applicant in accordance with law and take a view thereon within a period of two months from the date of receipt of a certified copy of this order. If the applicant is found entitled to the relevant benefits, the same may be granted to him within further two months, otherwise a speaking and reasoned order be passed on his claim and a copy thereof be communicated to the applicant.

5. Needless to say that we have not expressed any opinion on the merits of the case. No costs.

(UDAYKUMAR VARMA) MEMBER (A)

PLACE: Chandigarh Dated: 18.11.2014

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(SANJEEV KAUSHIK) MEMBER (J)